

A number of foreign charitable trust and NGOs have been designated by the United Nations for their alleged financing of terrorist organisations.

(c) and (d) The Unlawful Activities Prevention Act, 1967, has provisions to deal with financing of terrorism. The flow of funds from abroad to religious organisations/trusts and NGOs is regulated by the Foreign Contribution Regulation Act. The Foreign Contribution Regulation Bill contains provisions to further strengthen the reporting and regulatory mechanism in respect of the flow of foreign to domestic NGOs, religious institutions etc.

Foreign funding of trusts and VOs

†1885. SHRI KAPTAN SINGH SOLANKI : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Indian or foreign private trusts, Voluntary Organisations (VOs) or charitable organisations which have been funded by foreign countries during last two years;

(b) whether Government has reviewed the working and expenses of all these organisations and trusts;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) The number of 'Association(s)' which have reported receipt of foreign contribution during the years 2006-07 & 2007-08 under the Foreign Contribution (Regulation) Act [FCRA], 1976 year-wise is as under:-

Year	No. of registered associations (as on 31st March of Financial Year)	No. of reporting Association
2006-07	33937	18996
2007-08	34803	18796

†Original notice of the question was received in Hindi.

(b) to (d) Monitoring of receipt and utilisation of foreign contribution by Association is done through scrutiny of audited annual returns filed by the Associations. In case of any complaint or adverse inputs indicating violations of the provisions of the Act, an inspection of books of accounts and records of the Associations is carried out and appropriate action is taken.

If any association is found involved in misutilisation/diversion of foreign contribution, action is initiated against the association. Such action includes (i) placing the Association in Prior Permission category, (ii) prohibiting it from receiving foreign contribution, (iii) prosecuting it in a court of law and (iv) freezing its bank accounts. In case of serious violations, where it is found that the contribution is being diverted for purposes other than the stated objectives of the association, the matter is referred to Central Bureau of Investigation (CBI) for a detailed investigation and prosecution, if necessary.

Damage due to breach in SYL canal

†1886. SHRI OM PRAKAASH MATHUR : Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the quantum of damage which occurred due to breach in Sutlej-Yamuna Link (SYL) canal in last few days;
- (b) the details regarding the same for Punjab and Haryana respectively;
- (c) the names of the towns which faced loss of lives and property due to breach in canal; and
- (d) whether Government has given compensation to the affected families?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) to (d) The quantum of damage due to breach in embankments of SYL canal/river and heavy & incessant rains, as reported by the State Governments of Haryana and Punjab, are as under:-

States	No. of Human lives lost	No. of cattle heads perished	No. of houses damaged	Cropped area affected (lakh hectares)
Haryana	30	67	5216	1.31
Punjab	28	67	1330	1.56

†Original notice of the question was received in Hindi.